

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1021  
ANSWERED ON:02.03.2015  
PENDING CASES IN LABOUR COURTS  
Rajoria Dr. Manoj

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has set up additional labour courts and Industrial Tribunals to ensure early disposal of labour cases;
- (b) if so, the details thereof, State/UT-wise;
- (c) the details of the number of pending cases as on date and the number of cases disposed off by these courts during each of the last three years and the current year, State/UT-wise; and
- (d) the other steps taken by the Government for the disposal of these cases expeditiously?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b): The Government has so far set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT- cum-LCs) in the country. Two CGIT-cum-LCs also function as National Tribunal. List of these CGITs-cum LCs and National Tribunals is at Annexure-I.
- (c): The details of the number of cases referred by the Government and the number of applications made by the workers and the number of cases/applications disposed of by these courts during each of the last three years and the current year, Court-wise; are at Annexure- II, III, IV and V.
- (d): A Scheme of Holding of Lok Adalats as an "Alter- native Grievance Redressal Mechanism" has been introduced from Tenth Five Year Plan (2002-07) for speedy disposal of industrial disputes in the CGIT-cum-LCs as a remedial measure to tide over the backlog of industrial disputes. In addition, the Presiding Officers of CGIT-cum-LCs hold camp courts in the various parts of the area of jurisdiction so that workers are not required to travel long distance for disposal of their disputes.